

Annual Reports and Review by the Government of the Working of the Central Electronics Limited, New Delhi and TATA Institute of Fundamental Research, Mumbai for 1994-95 and Notification under sub-section (4) of section 30 of the Atomic Energy Act 1962.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 1994-95.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
[Placed in Library See No. LT.434/96]
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 1994-95.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library See No. LT.435/96]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Atomic Energy Act, 1962 :-
 - (i) The Atomic Energy (Factories) Rules, 1996 published in Notification No. G.S.R.253 in Gazette of India, dated the 22nd June, 1996.
 - (ii) The Atomic Energy (Control of Irradiation of Food) Rules, 1996 published in Notification No. G.S.R.254 in Gazette of India, dated the 22nd June, 1996.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
[Placed in Library See No. LT.436/96]

Annual Report and Review by the Government of the working of the Power Finance Corporation Limited, New Delhi for 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARY) : I beg to lay on the Table-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 1995-96.
- (2) Annual Report of the Power Finance Corporation Limited, New Delhi for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library See No. LT.437/96]

Notification under sub section (2) of section 3 of the All India Services Act, 1951 and sub-section (1) of section 37 of the Administrative Tribunal Act, 1985 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : I beg to lay on the Table -

- (1) A copy of the Central Administrative Tribunal (Principal Private Secretary) Recruitment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 344(E) in Gazette of India dated the 1st August, 1996, under sub-section (1) of section 37 of the Administrative Tribunal Act, 1985.
[Placed in Library See No. LT.438/96]
- (2) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :-
 - (i) The Indian Forest Service (Appointment by Promotion) First Amendment Regulations, 1996 published in Notification No. G.S.R.147(E) in Gazette of India dated the 23rd March, 1996.
 - (ii) The All India Services (Death cum-Retirement Benefits) Amendment Rules, 1996 published in Notification No.G.S.R.271 in Gazette of India dated the 6th July, 1996.
 - (iii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1996 published in Notification No.G.S.R.311 in Gazette of India dated the 27th July, 1996.
 - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment